

**MOTION RE: EXTENSION OF TIME FOR
PRESENTATION OF REPORT OF COM-
MITTEE OF PRIVILEGES**

[English]

SHRI JAGAN NATH KAUSHAL (Chan-
digarh): I beg to move:

"That this House do further extend upto the last day of the first week of the next session the time for the presentation of the Report of the Committee of Privileges in regard to allegation made by Shri K.P. Unnikrishnan, M.P., against the Minister of State in the Ministry of Commerce (Shri Priya Ranjan Das Munsri) on 10th December, 1987, during discussion on 'No Confidence Motion.'"

MR. DEPUTY-SPEAKER: The ques-
tion is:

"That this House do further extend upto the last day of the first week of the next session the time for the presenta-
tion of the Report of the Committee of Privileges in regard to allegation made by Shri K.P. Unnikrishnan, M.P., against the Minister of State in the Ministry of Commerce (Shri Priya Ranjan Das Munsri) on 10th December, 1987, during discussion on 'No Confidence Motion.'"

The motion was adopted

14.01 hrs.

**RE: COMPTROLLER & AUDITOR GEN-
ERAL'S RE: PORT ON BOFORS GUN
DEAL—Contd**

[English]

(Interruptions)

MR. DEPUTY-SPEAKER: Now, Mat-
ters under Rule 377.

(Interruptions)

MR. DEPUTY-SPEAKER: Please lis-
ten to me. You have every right to speak on
this.

(Interruptions)

MR. DEPUTY-SPEAKER: If you want
to demand the resignation of anybody, you
have the right to speak. Therefore, you can
move a motion. If you want to move a motion,
you can do that You can move No Confi-
dence Motion also.

(Interruptions)

MR. DEPUTY-SPEAKER: There are
rules and procedures which we have to
follow.

(Interruptions)

MR. DEPUTY-SPEAKER: How can I
compel him? I cannot compel him. I cannot
compel anyone. I can only suggest to you
that as per the rules of the House, you can
bring forward any motion. That you can
move and you can speak on that; I have no
objection If you want to speak on this matter,
there is already an item in the Agenda. There
is a motion under Rule 193 which has al-
ready been listed in the Agenda. Prof. Madhù
Dandavate's name is listed under this item
and he can speak on that.

(Interruptions)

MR. DEPUTY-SPEAKER: If you want
to go further, you can move a No Confidence
Motion and speak on that also.

(Interruptions)

MR. DEPUTY-SPEAKER: I have no
objection to that. Whatever the rules permit,